

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-112

IA-4341/2020

in

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

IA 4341 of 2020:-

Counsel for the Applicant is present and prayed to array Mr. Ravi and Mr. Navneet as party Respondent in **IA No. 3716 of 2020**.

We are inclined to issue notice to the proposed Respondents. The Counsel for the Applicant is permitted to serve private notice on them by all modes and file proof of service with affidavit on or before the next date of hearing.

List the matter on 16th December 2020.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-112
IA-4345/2020
in
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd

Vs.

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Ms. Prachi Johri, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

IA 4345 of 2020:-

Counsel for the Applicant is present. No representation on behalf of the Respondent. There is no compliance with the previous orders passed by this authority. There seems deliberate attempt on the part of the Respondent to flout the orders. The presence of the Respondent is necessary to prevent the ends of justice from being defeated.

Due to the above, we hereby issue Bailable Warrant against the Respondent and the Registry is directed to place on record the draft of warrant to be issued.

UPASANA

In the meantime, the counsel for the Applicant is directed to give the details of the address of the SHO and the SSP of the jurisdiction, through the warrants can be directed to be executed. Such detail shall be submitted within a week.

List the matter on 7th December 2020.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA

1A- 0345/2020
in
1B- 1411/120/2018

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-112

IA-3716/2020

in

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd

Vs.

M/s. Indianroots Shopping Ltd.

...OPERATIONAL CREDITOR

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Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD : Mr. Saurabh Kalia, Mr. Siddharth Tandon, Advocates for R-1, 2,
8, 10 & 11

For the Intervener :

ORDER

IA 3716 of 2020:-

Counsel for the Applicant is present. Counsel for the Respondent Nos. 1, 2, 8, 10 & 11 is present. Counsel for the Respondent Nos. 3,4,5,7 & 9 is present. No representation on behalf of R-6. The counsel for the Respondent Nos. 1,2, 8, 10 & 11 seeks time for filing reply. At request time is enlarged with the direction to file reply within 2 weeks. The Counsel for the Respondent Nos. 3, 4, 5, 7 & 9 has already filed the reply. The Applicant is directed to file the rejoinder to the same.

List the matter on 16th December 2020.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA